

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA No. 787/92

: Date of order 20.5.94

Radhey Shyan

Applicant

V/s



Union of India & Others : Respondents

Mr. M.K. Kaushik : Counsel for the applicant

Mr. M. Bhandari : Counsel for the respondents

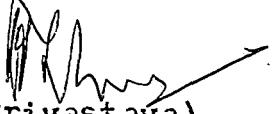
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Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. P.P. Srivastava, Member (A)

PER HON'BLE MR. JUSTICE D.L. MEHTA, (VICE-CHAIRMAN)

Heard the learned counsel for the parties. The applicant submitted an application for voluntary retirement on 1.5.87. It was rejected by the respondents. The applicant submitted another application on 8.9.87 and submitted ~~and~~ this may be treated three months notice period. Thus the applicant should have been reitred on 8.12.87. However the matter remained pending with the authorities. This notice was accepted on 11.2.88. Thus the applicant is entitled to get pension from 8.12.87. The respondents are directed to make payment of the pension due within a period of three months. OA stands disposed of accordingly. No order as to costs.



(P.P. Srivastava)

Member (A)



(D.L. Mehta)

Vice-Chairman